

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1031/2004

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New Delhi, this the 23rd day of April, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Parmanand Lal
R/o MS Flat No.A-6/6
Peshwa Road, Gole Market,
New Delhi.

...Applicant

(Applicant in person)

V E R S U S

1. Secretary & Chairman
Department of Telecommn.
Sanchar Bhavan, New Delhi.
2. CGM NTR, Kidwai Bhavan,
New Delhi.

O R D E R (ORAL)

Shri Sarweshwar Jha,

Heard the applicant who is appearing in person.

2. He has sought payment of interest on delayed payments of his emoluments as directed by the Hon'ble Supreme Court in the decisions as given in the Civil Appeal No.6485-86/98. It is submitted by the applicant that the respondents paid him interest at provisional rate of 6% as recommended by them vide their letter dated 3-2-2001 (page 7 of the OA). On having been asked as to the basis on which the applicant had sought payment of interest @ 12%, as claimed by him, the applicant has submitted that he has furnished the necessary basis and the connected papers thereon to the respondents earlier. He has not furnished those papers alongwith with the present OA. However, on second thought, the applicant has invited my attention to what he has stated in paragraph 'E' of his OA in this regard.

Shri Sarweshwar Jha

3. It is observed that the submissions which the applicant has made in this OA are not duly supported with the papers which he claims he had submitted to the respondents earlier. It is also observed that the grievance of the applicant is restricted only to payment of interest at certain rates, i.e., 12%, as claimed by him.

4. Having regard to this aspect of the matter and particularly the fact that the necessary supporting papers are already with the respondents as claimed by the applicant, the appropriate course would be to dispose of this OA at this stage itself while hearing on the point of admission with directions to the respondents to consider the matter as submitted by the applicant to them separately earlier and also consider this OA by treating the same as a representation and dispose them of by issuing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. If so requested, the respondents may also consider giving personal hearing to the applicant so that whatever papers are required to consider and dispose of the matter are made available by the applicant to the respondents.

5. With this, the OA stands disposed of.

Sarweshwar Jha

(Sarweshwar Jha)
Member (A)

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